

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207 - Comp.App/9(AHM)2024
in
C.P.(CAA)/17(AHM)2024 in
CA(CAA)/50(AHM)2023

Proceedings under Section 230-232 of Co.Act,2013

IN THE MATTER OF:

Vascular Concepts Limited

.....Applicant

V/s

Sahajanand Medical Technologies Limited

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Ravi Pahwa, Adv.

For the RD

: Mr. Shiv Pal Singh, Dy. Director

For the Income Tax

: Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

ORDER

Comp. App/9(AHM)2024

Ld. Counsel for the applicant submitted that he is amending the application today itself. In view of the amendment made in the main petition at page no .3 today as directed by the Tribunal, application is allowed for early hearing and Comp. Appl. 9 of 2024 is disposed-off.

List the main matter for hearing on 02.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)